

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH – COURT NO.505

Service Tax Misc. Application No. 86049 of 2019

(on behalf of Respondent)

Service Tax Appeal No. 87755 of 2017

(Arising out of Order-in-Appeal No. PUN-CT-APPII-000-85-17-18 dated 17th July 2017 passed by the Commissioner of Central GST, Pune-I.)

C.C.E. & S.T.-Pune-I

.....Appellant

41 A.. ICE House,
Sassoon Road... Opp. Wadia College,
Pune, Maharashtra- 411001

VERSUS

M/s ICC Realty (India) Pvt Ltd

.....Respondent

Tech Park One Tower 'E' S No.
191/A/2A/1/2, Next to Don
Bosco School, Yerawada, Pune-411 006

APPEARANCE:

Shri Onil Shivdikar, Asst. Commissioner Authorised Representative for the Appellant

Ms. Bhageshree Bhawe, Advocate for the Respondent

CORAM:

HON'BLE MR. C J MATHEW, MEMBER (TECHNICAL)

HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO. A/86932 / 2019

Date of Hearing: 16.10.2019

Date of Decision: 16.10.2019

PER: CORAM

This application seeks withdrawal of appeal filed by Revenue against order-in-appeal no. PUN-CT-APPII-000-85-17-18 dated 17th July 2017 of Commissioner of Central GST, Pune-I. This has been sought in accordance with the instructions in CBEC F No.

930/Misc/116/2017-JC dated 22nd August 2019 of Central Board of Indirect Taxes laying down the threshold for continuation of appeal.

2. We have heard Learned Authorised Representative.

3. Accordingly, the application is allowed and the appeal of Revenue is dismissed as withdrawn.

(Order pronounced in the open Court)

(C J Mathew)
Member (Technical)

(Ajay Sharma)
Member (Judicial)

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